

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 04th day of March 2009

Contempt Petition No. 139 of 2004
in
Original Application No. 386 of 2004

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. S.N. Shukla, Member (A)

Pratima Jacob, S/o late Shri P. Elisha, R/o C-410, Rajendra Nagar, Bareilly (working as Lower Division Clerk in Regional Passport Office, Government of India, Ministry of External Affairs, Bareilly).

. . . Applicant

By Adv : Sri S.K. Pandey

V E R S U S

Shri Shyam Saran, I.A.S., Secretary, Government of India, Ministry of External Affairs, New Delhi.

. . . Respondent\$

By Adv: Shri S.C. Mishra

O R D E R

By Hon'ble Mr. A.K. Gaur, Member-J

None for the applicant even on revised call. Sri S.C. Mishra, learned counsel for the respondents.

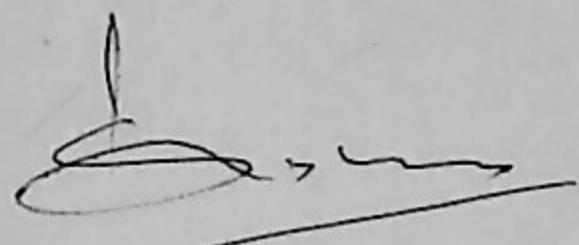
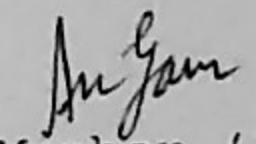
2. It is a Contempt matter, which is between Court and the Contemnor. ^{✓ From the} Perusal of the Contempt Petition it is clear that the respondent has fully complied with the order of this Tribunal dated 16.04.2004.

3. It is submitted in the counter affidavit of the respondents that in compliance of the order of this Tribunal dated 16.04.2004 the competent authority has

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decided the appeal of the applicant dated 19.05.2004 by a reasoned and speaking order dated 25.11.2008 addressed to the applicant and the said speaking order was also sent to the applicant.

4. In view of the said averment made in the counter affidavit we are firmly of the view that the respondent has not wilful disobeyed the order of this Tribunal. The contempt petition is accordingly dismissed. Notice issued to the respondent is discharged.


Member (A)
Member (J)

/pc/